IN THE
Dadra And Nagar Haveli
Gazette
सरकारी राजपत्र
संघ प्रदेश दादरा एवं नगर हवेली, प्रशासन

Government of India

EXTRAORDINARY
श्रेणी-१ / SERIES- I
प्राधिकरण द्वारा प्रकाशित

PUBLISHED BY AUTHORITY

Vol. No. XXXIII SILVASSA Monday 12th February, 2018/ Magha-23, 1939 No. 36

Union Territory, Administration of Dadra and Nagar Haveli
Urban Development Department

NOTIFICATION

No.DNH/SMC/RULES/08/2018/277 Date:09/02/2018

Rules

In exercise of the powers conferred by Sub-Section (2) of Section 300, read with section 63 of the Dadra and Nagar Haveli Municipal Council Regulation, 2004, the Administrator, Dadra and Nagar Haveli, hereby makes the following rules, namely:-

1. Short title and commencement: - (1) These rules may be called the Dadra and Nagar Haveli Municipal Council (Honorarium and allowances to the President, Members of the Standing Committee, Chairman of the Subject Committee and all the Councilors of the Council) Rules, 2018.

(2) They shall come in to force with immediate effect.

2. Definitions: - In these Rules, unless the context otherwise requires:-

(a) “Regulation” means the Dadra and Nagar Haveli Municipal Council Regulation, 2004; and

(b) “Section” means section of the Regulation;

3. Honorarium payable to the President, Members of the Standing Committee, Chairman of the Subject Committee and all the Councilors of the Silvassa Municipal Council: -
(1) The President shall be entitled to draw per month a maximum honorarium of Rupees Thirty Thousand only.

(2) The Members of the Standing Committee shall be entitled to draw per month a maximum Honorarium of Rupees Twenty Seven Thousand only.

(3) The Chairman of the Subject Committee shall be entitled to draw per month a maximum honorarium of Rupees Twenty five Thousand only.

(4) The Councilors except the President, Members of the Standing Committee and Chairman of the Subject Committee shall be entitled to draw per month a maximum of honorarium Rupees Twenty Thousand only.

Provided that, the Municipal Council shall decide and fix the amount of Honorarium to be paid to the President, Members of the Standing Committee, Chairman of the Subject Committee and all the Councilors after taking into consideration the financial position of the Municipal Council.

Provided further that no such Honorarium shall be paid if the total funds of Council are less than 2 months wages of all employees of the Council.

4. The Municipal Council may increase or reduce the quantum of honorarium within the maximum limits subject to resolution passed thereon, in its special or general body meeting and communicated thereof to the Government within one month.

5. The Government at any time, considering the financial resources of municipal councils, may decide to increase or reduce the maximum limit of honorarium for all or any of the Municipal Council existing in the UT of Dadra and Nagar Haveli by order published in the official gazette. Any such order shall be deemed to have amended these rules.

6. The President, Members of the Standing Committee, Chairman of the Subject Committee and all the Councilors shall not be entitled to any honorarium during any period exceeding 30 days of continuous absence from the Municipal Area for any reason whatsoever.

7. Allowances payable to Councilors: -

Every councilor including President, Members of the Standing Committee, Chairman of the Subject Committee shall be entitled to draw a maximum travelling allowance of Rupees Five hundred only as travelling allowances for attending meeting of special committee, subject committee and standing committee. Provided that the councillors shall not be entitled to get travelling allowance if they use vehicles of Municipal Council for travelling to the place of meeting.
8. Debiting expenditure on Honorarium and allowances:

The expenditure on account of the honorarium or allowances in a financial year, shall be debited to the own fund of the Municipal Council.


By order and in the name of the Administrator

Silvassa

Dated : 09/02/2018

Deputy Secretary (UD)

Dadra and Nagar Haveli,
Silvassa.